

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4992

ANSWERED ON:07.05.2012

DIVERSION OF FOREST LAND

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the diversion of forest land for developmental activities require prior approval of the Central Government;
- (b) if so, the details thereof alongwith the number of such proposals received by the Government during the last three years and the current year, State-wise;
- (c) the number of proposals approved alongwith the number of proposals rejected or pending and the reasons for keeping the proposals pending; and
- (d) the time by which all the proposals are likely to be cleared?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) Diversion of forest land for non-forest purpose, including for execution of developmental activities require prior approval of Central Government under the Forest (Conservation) Act, 1980.
- (b) to (d) State/ UT-wise details of proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purpose received by the Ministry of Environment and Forests during the last three years and the current year and the status of these proposals as on 02.05.2012 is annexed. As per details given in the annexure, most of the proposals on which decision under the Forest (Conservation) Act, 1980 has not been taken by the Central Government so far, are those for which additional information/documents sought by the Central Government from the concerned State/ UT Governments after examination of these proposals have not been received by the Central Government, so far. Decision on these proposals will therefore be taken by the Central Government after receipt of the information/ documents sought from the concerned State/ UT Governments.